

the National Sports Federations concerned. They are expected to select through their Selection Committee, the best sportsmen in the respective disciplines in the country on the basis of their performance at the selection trials irrespective of the State or the region they come from.

Diversion of funds by DDA

*95. SHRI CHHANGUR RAM: Will the Minister of WORKS AND HOUSING be pleased to lay a statement showing:

(a) the extent of amount diverted by the DDA for purposes other than housing out of the deposits by the prospective buyers of DDA's LIG, MIG and other flats during the last two years;

(b) the projects for which the money was spent or is being spent by the DDA stating the amount in each case; and

(c) the reasons which necessitated diversion of deposits and its impact on the housing programme in respect of LIG and MIG?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The DDA has reported that money deposited by the prospective buyers of D.D.A. flats is being utilised towards housing schemes only.

(b) and (c). Do not arise in view of reply (a) above.

Talks with Bangladesh regarding Farakka

*96. SHRI KRISHNA CHANDRA HALDER:
SHRI INDRAJIT GUPTA:

Will the Minister of IRRIGATION be pleased to state:

(a) whether Government are considering to amend the Farakka Pact with Bangladesh to ensure 40,000 cusec of Ganga water in the lean months through Bhagirathi to save the Calcutta Port from ruination;

(b) if so, when it is expected to be implemented; and

(c) the points discussed and outcome of the meeting held in January, 1981 between India and Bangladesh?

THE MINISTER OF AGRICUL- TURE AND RURAL RECONSTRUC- TION AND IRRIGATION (RAO BIRENDRA SINGH): (a) and (b). The Indo-Bangladesh Agreement of 5th November, 1977 which provides for interim arrangements for sharing of the Ganga waters at Farakka and on augmenting its flows is in force for a period of five years.

(c) The Agreement provides that it will be reviewed by the two Govern- ments at the expiry of three years and that further reviews shall take place six months before the expiry of the Agreement or as may be decided upon between the two Governments. The reviews shall entail consideration of the working, impact, implementation and progress of both the interim ar- rangements for sharing of the waters of the Ganga at Farakka and the long-term arrangements for augment- ing the dry season flows of the Ganga. The Inter-Governmental meeting to conduct the first review had its first meeting in Dacca between 5th and 7th November, 1980 and its second meeting at New Delhi between the 7th and 9th January, 1981. The re- view exercise is still in progress and is scheduled to be completed at its next meeting proposed to be held in Dacca next month.

Setting up of Central Ground Water Development Corporation

*97. SHRI D. M. PUTTE GOWDA:
SHRI CHINTAMANI JENA:

Will the Minister of IRRIGATION be pleased to state:

(a) whether it is a fact that a Cen- tral Ground Water Development Cor- poration is being set up;

(b) if so, what are its salient fea- tures; and

(c) by what time the corporation is likely to be set up?